

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE

ORDER SHEET  
Application No 238 of 1986 (C)

Applicant

M. Shela

Advocate for Applicant

H.S. Jois

Respondent

The Secretary  
M/o. Home of State & Q.  
Advocate for Respondent

N. Basavaraju

Date	Office Notes	Orders of Tribunal
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30/9/86

Shri H.S. Jois, counsel for the applicant, submits that the case of the applicant is analogous to the case of Smt. Singamma and Smt. Thripuramba - juniors to the applicant - who got the relief in the High Court of Karnataka, and hence the applicant should also be granted the same relief.

Shri Basavaraju, counsel for the respondents, submits that the applicant belongs to the category of Compiler/Checker, while the two persons mentioned supra were working as Sorters/Copyists and as the categories are not the same, the applicant cannot claim similar benefits granted to the other two by the High Court.

We have carefully considered the rival contentions and are satisfied that the applicant is not entitled to the reliefs granted by the High Court to the other two persons. We find no infirmity in the Official Memorandum at Annexure-E to the application, and the applicant is not entitled to the refixation of seniority as prayed for.

The application is dismissed for reasons aforesaid; parties to bear their own costs.

*Ch. Ramakrishna Rao* *L.H.A. Rego*  
(CH. RAMAKRISHNA RAO) (L.H.A. REGO)  
MEMBER (J) MEMBER (A)  
30.9.1986. 30.9.1986.

dms.

*H.S.J.*  
S. C. Officer  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE